

State Vs. Unknown  
FIR No. 031918/2020  
PS: Harsh Vihar  
u/s 379 IPC

14.01.2021

Ld. PO is on paternity leave.

Present: Ld. APP for the State through VC.  
Ld. Counsel for the applicant through VC.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. **vehicle DL-3SBY-5361** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **vehicle DL-3SBY-5361** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

  
(Chakita Srivastava)  
Reliever Judge/Shahdara/KKD/Delhi  
14.01.2021

State Vs. Alok Bhatnagar  
FIR No. 193/2017  
u/s. 323/506/509 IPC  
PS Farsh Bazar

14.01.2021

Ld. PO is on paternity leave.

Present: Sh. Parshant Kumar, Ld. APP for the State (through webex VC).

Sh. Manish Sharma, proxy counsel for applicant.

At request of proxy counsel for applicant, the present application be put up on  
22.01.2021.

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the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same  
to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated  
20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts,  
Delhi.



(Chakita Srivastava)  
Reliever Judge/Shahdara/KKD/Delhi  
14.01.2021

State Vs. Piyush Jain & Anr.  
FIR No. 192/2017  
u/s. 188/353/332/506/34 IPC  
PS Farsh Bazar

14.01.2021

Ld. PO is on paternity leave.

Present: Sh. Parshant Kumar, Ld. APP for the State (through webex VC).  
Sh. Manish Sharma, proxy counsel for applicant.

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(Chakita Srivastava)  
Reliever Judge/Shahdara/KKD/Delhi  
14.01.2021